

WP(C) 1031/2019 etc.

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ITEM NO.305

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1031/2019

ANURADHA BHASIN

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

(IA No. 124176/2019 - APPLICATION FOR PERMISSION and IA No. 121421/2019 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

W.P.(C) No. 1017/2019 (PIL-W)

(IA No. 119260/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 129396/2019 - INTERVENTION APPLICATION)

W.P.(C) No. 1079/2019 (PIL-W)

Date : 05-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner

Ms. Meenakshi Arora, Sr. Adv.
Ms. Dipali Dwivedi, Adv.
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Mr. Asutosh Sharma, Adv.
Ms. Manju Jetley, AOR

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Mr. Soutik Banerjee, Adv.
Mr. Prasanna S., Adv.
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For Respondents/
Applicants

Mr. K.K. Venugopal, AG
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Mr. Rajat Nair, Adv.
Mr. Ankur Talwar, Adv.

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Ms. Alpana Sharma, Adv.
Ms. Meera Bhatia, Adv.
Mr. M.P. Singh, Adv.
Ms. Ranjana R. Singh, Adv.
Mr. Binay Kumar Jha, Adv.
Mr. Jay Prakash Somani, Adv.
Mr. Rajnish Kumar, Adv.

Mr. Anil Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition (Civil) No. 1031/2019

List the matter for final disposal on 16.9.2019.

Service of notice on unserved respondent nos. 2
to 4 be effected through the standing counsel for the

State of Jammu & Kashmir during the course of the day.

It will be open for the respondents to file their counter affidavit, to which reply may be filed well in time to enable the Court to hear the matter on the date fixed.

W.P.(C) No. 1017/2019 and W.P.(C) No. 1079/2019

As the issues raised in these writ petitions are being gone into by the Court on 16.9.2019 in another writ petition i.e. W.P.(C) No. 1031/2019, we do not see any necessity of formally admitting these petitions. The petitions are not entertained and are disposed of.

It will be open for the petitioners, if so advised, to seek impleadment in the pending matter (i.e. W.P.(C) No. 1031/2019) where issues raised are similar.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master